

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.324 of 2020

IN THE MATTER OF:

Rajendra Kumar Tekriwal

...Appellant

Versus

Bank of Baroda

...Respondent

For Appellant:

**Shri Manoj Munshi and Shri Lucky Jain,
Advocates**

For Respondent:

Shri Amit Mahaliyan, Advocate

O R D E R

10.08.2020 Learned Counsel for the Appellant - Shri Manoj Munshi states that the matter is settled and wants to withdraw Appeal. Counsel for Respondent No.1 – Bank of Baroda also states that the matter is settled. The IRP has not been made party in this Appeal. The parties to inform IRP and file necessary Application for withdrawal of Appeal and state steps they want to take in view of Section 12A of Insolvency and Bankruptcy Code, 2016.

List the Appeal on 24th August, 2020 for orders.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md